

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW**

**Original Application No. 332/00513/2019  
This the 22<sup>nd</sup> day of October, 2019**

**Hon'ble Ms. Jasmine Ahmed, Member - I**

G.P. Tripathi son of Shri Krishna Murari Tripathi aged 64 years superintendent (Retd) Central Excise, R/o 8/23A Sector-8, Indiara Nagar, Lucknow – 226016.

..... Applicant

By Advocate: Sri Ram Singar.

**VERSUS**

1. Union of India, Through Secretary (Revenue), Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. The Chairman, Central Board of Indirect Taxes & Customs (CBIC), Ministry of Finance, Deptt. of Revenue, North Block, New Delhi.
3. The Principal Chief Commissioner, CGST & Central Excise, Lucknow Zone, 7A, Ashok Marg, Lucknow.

..... Respondents

By Advocate: Sri Rajesh Katiyar

**ORDER (ORAL)**

No D.B is available today.

2. Sri Ram Singar, Advocate is present for the applicant. Sri Rajesh Katiyar, is present for the respondents after getting advance notice.
3. It is the contention of the learned counsel for the applicant that the applicant has preferred a representation before the respondents for implementation of the order of Chandigarh Bench of this Tribunal dated 03.08.2012 in O.A. No. 338/PB/2012 filed by Balwinder Singh Matharoo and others in the light of the Board's letter dated 03.08.2017. It is seen that in the prayer for interim relief, the applicant prayed before this Tribunal that he has preferred a representation on 07.09.2017, and a direction is being prayed from this Tribunal to direct the respondents to decide the representation dated 07.09.2019 in the light of letter dated 03.08.2017. It

is also seen in the main relief sought by the applicant, is for a direction to the respondents for immediate implementation of the order dated 03.08.2017.

4. I feel it is useless to keep it pending until the representation preferred by the applicant on 07.09.2017 is not decided by the respondents. Accordingly, this Tribunal direct the respondents to decide the representation dated 07.09.2017 pending with him by passing a detailed reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order under intimation of the applicant.

5. With the above direction, O.A stands disposed of at the admission stage itself. It is made clear that nothing has been commented on the merit of the case. There shall be no order as to costs.

RK

(Jasmine Ahmed)  
Member (J)